

ITEM NO.6

COURT NO.1

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 19206/2023

(Arising out of impugned final judgment and order dated 27-03-2023 in WP(C) No. 229/2023 passed by the High Court of Manipur at Imphal)

DINGANGLUNG GANGMEI

Petitioner(s)

VERSUS

MUTUM CHURAMANI MEETEI &amp; ORS.

Respondent(s)

(WITH IA No. 100067/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 96003/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 96000/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 147906/2023 - INTERLOCUTORY APPLICATION, IA No. 144564/2023 - INTERLOCUTORY APPLICATION, IA No. 155289/2023 - INTERVENTION APPLICATION, IA No. 100064/2023 - INTERVENTION/IMPLEADMENT, IA No. 155292/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON, IA No. 96002/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 147907/2023 - PERMISSION TO FILE APPLICATION FOR DIRECTION, IA No. 96001/2023 - PERMISSION TO FILE PETITION)

WITH

W.P.(C) No. 540/2023 (PIL-W)

(WITH IA No. 115711/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 103548/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 100121/2023 - INTERVENTION APPLICATION, IA No. 104107/2023 - INTERVENTION/IMPLEADMENT, IA No. 104041/2023 - INTERVENTION/IMPLEADMENT)

W.P.(C) No. 572/2023 (PIL-W)

(WITH IA No. 154993/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 144180/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 142744/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 104680/2023 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 104681/2023 - EXEMPTION FROM FILING O.T., IA No. 104131/2023 - GRANT OF INTERIM RELIEF, IA No. 154986/2023 - INTERVENTION APPLICATION, IA No. 142741/2023 - INTERVENTION APPLICATION)

W.P.(C) No. 574/2023 (X)

(WITH IA No. 104941/2023 - EXEMPTION FROM FILING O.T., IA No. 104939/2023 - GRANT OF INTERIM RELIEF)

W.P.(C) No. 576/2023 (PIL-W)

(WITH IA No. 134039/2023 - CLARIFICATION/DIRECTION, IA No. 113486/2023 - CLARIFICATION/DIRECTION, IA No. 105227/2023 - GRANT

OF INTERIM RELIEF)

W.P.(CrI.) No. 321/2023 (PIL-W)  
(WITH IA No.143696/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON)

W.P.(CrI.) No. 327/2023 (X)  
(FOR ADMISSION and IA No.146435/2023-APPROPRIATE ORDERS/DIRECTIONS  
and IA No.146436/2023-APPLICATION FOR FILING THE PETITION WITHOUT  
DISCLOSING THE IDENTITY OF THE PETITIONER/RESPONDENT)

W.P.(CrI.) No. 329/2023 (PIL-W)

Diary No(s). 19210/2023 (XIV)  
(WITH IA No. 96006/2023 - EXEMPTION FROM FILING AFFIDAVIT, IA No.  
96004/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA  
No. 96007/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES, IA No. 96005/2023 - PERMISSION TO FILE  
SLP)

W.P.(C) No. 802/2023 (X)  
(FOR ADMISSION and IA No.154036/2023-GRANT OF INTERIM RELIEF)

W.P.(C) No. 823/2023 (X)  
(FOR ADMISSION)

W.P.(C) No. 875/2023 (X)  
(FOR ADMISSION and IA No.165144/2023-EX-PARTE AD-INTERIM RELIEF)

W.P.(C) No. 841/2023 (X)  
(FOR ADMISSION)

Date : 01-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.  
Ms. Hetvi Patel, Adv.  
Mr. Nayab Gauhar, Adv.  
Mr. Kamei Kaoliangpou, Adv.  
Ms. Joicy, Adv.  
Ms. Eliza Rumthao, Adv.  
Mr. Satya Mitra, AOR

Ms. Sumita Hazarika, AOR

Mr. Ranjit Kumar, Sr. Adv.  
Mr. L.k. Paonam, Adv.  
Ms. Tomthinnganbi Koijam, Adv.  
Mr. Niraj Bobby Paonam, Adv.  
Ms. Aswathi M.k., AOR

Ms. Amrita Sarkar , AOR

Mr. Huzefa Ahmedi, Sr. Adv.

Mr. Sanbha Rumnong, Adv.

Mr. M.f. Philip, Adv.

Ms. Lija Merin John, Adv.

Ms. Shahrukh Alam, Adv.

Ms. Purnima Krishna, AOR

Mr. Karamveer Singh Yadav, Adv.

Ms. Vrinda Grover, Adv.

Ms. Devika Tulsiani, Adv.

Ms. Mannat Tipnis, Adv.

Mr. Soutik Banerjee, Adv.

Ms. Akriti Chaubey, AOR

Mr. Kunwar Aditya Singh, Adv.

Mr. Javedur Rahman, AOR

Petitioner-in-person

Mr. Jaideep Gupta, Sr. Adv.

Mr. Sapam Biswajit Meitei, Sr. Adv.

Mr. Ahanthem Henry, Adv.

Mr. Ahanthem Rohen Singh, Adv.

Mr. David Ahongsangbam, Adv.

Mr. Vivek Kumar, Adv.

Mr. Mohan Singh, Adv.

Ms. Rajkumari Banju, AOR

Mr. Vishal Prasad, AOR

Mr. Nizam Pasha, Adv.

Mr. Lzafeer Ahmad B. F., AOR

Ms. Cheryl D Souza, Adv.

Ms. Suroor Mander, Adv.

Mr. Sidharth Kaushik, Adv.

Mr. Shivendra Pandey, Adv.

Ms. Aayushi Mishra, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General

Mr. Shuvodeep Roy, Adv.

Mr. Kanu Agrawal, Adv.

Mr. Pratyush Shrivastava, Adv.

Mr. Anandh Venkataramani, Adv.

Mrs. Vijayalakshmi Venkataramani, Adv.

Mr. Vinayak Mehrotra, Adv.

Ms. Mansi Sood, Adv.

Mr. Chitvan Singhal, Adv.

Ms. Sonali Jain, Adv.

Mr. Abhishek Kumar Pandey, Adv.

Mr. Raman Yadav, Adv.  
Mr. Kartikey Aggarwal, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. Tushar Mehta, Solicitor General  
Mr. Lenin Singh Hijam, Adv.general, Adv.  
Mr. Pukhrambam Ramesh Kumar, AOR  
Mr. Kanu Agrawal, Adv.  
Mr. Karun Sharma, Adv.

Mr. Sanjay R Hegde, Sr. Adv.  
Mr. Ahantham Rohen Singh, Adv.  
Mr. David Ahongsangbam, Adv.  
Mr. Vivek Kumar, Adv.  
Mr. Mohan Singh, Adv.  
Mr. Kumar Mihir, AOR

Mr. Tushar Mehta, Solicitor General  
Mr. Shuvodeep Roy, Adv.  
Mr. Kanu Agrawal, Adv.  
Dr. N. Visakamurthy, AOR

Mr. Gopal Sankaranarayanan, Sr. Adv.

Ms. Anindita Mitra, AOR

Ms. Indira Jaising, Sr. Adv.  
Mr. Fuzail Ahmad Ayyubi, AOR  
Mr. Paras Nath Singh, Adv.  
Mr. Rohin Bhatt, Adv.  
Mr. Ibad Mushtaq, Adv.  
Ms. Akanksha Rai, Adv.

Mr. Maninder Singh, Sr. Adv.  
Mr. Maibam Nabaghanashyam Singh, AOR  
Mr. L K Paonam, Adv.  
Ms. Tomthinganbi Koijam, Adv.

Ms. Momota Devi Oinam, AOR

Ms. Shobha Gupta, Adv.  
Mr. Aditya Ranjan, AOR

Ms. Meenakshi Chauhan, AOR  
Mr. Amit Dwivedi, Adv.

Mr. Junior Ngangom, Adv.  
Mr. Neeraj Kumar Gupta, AOR  
Mr. Shivang Srivastava, Adv.  
Mr. Ranjit K Singh, Adv.

Mr. Sanjay R Hegde, Sr. Adv.  
Mr. Ahantham Rohen Singh, Adv.  
Mr. David Ahongsangbam, Adv.  
Mr. Vivek Kumar, Adv.  
Mr. Mohan Singh, Adv.  
Mr. Kumar Mihir, AOR

Ms. Bansuri Swaraj, Adv.  
Mr. Siddhesh Shirish Kotwal, AOR  
Ms. Ana Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Ms. Mahamaya Chatterjee, Adv.  
Mr. Tejasvi Gupta, Adv.  
Mr. Pawan Upadhyay, Adv.  
Mr. Rahul Sharma, Adv.

Ms. Bansuri Swaraj, Adv.  
Mr. Siddhesh Shirish Kotwal, AOR  
Ms. Ana Upadhyay, Adv.  
Ms. Manya Hasija, Adv.  
Ms. Mahamaya Chatterjee, Adv.  
Mr. Tejasvi Gupta, Adv.  
Mr. Pawan Upadhyay, Adv.  
Mr. Rahul Sharma, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The Committee appointed by this Court has drawn the attention of the Court through counsel to the fact that there is a blockade at Moreh as a result of which food supplies cannot be delivered.
- 2 Ms Indira Jaising, senior counsel, in joining the request, submits that there is a serious risk of starvation as a result of the absence of food supplies. It has also been submitted that there is an outbreak of chickenpox in some of the relief camps.
- 3 Mr Tushar Mehta, Solicitor General, states that the Government of India and the Government of Manipur are aware of the situation and that adequate steps would be taken to ensure that the grievance in regard to the distribution of food supplies and essential medicines is duly met.

- 4 Some of the counsel, on the other hand, have also pointed out that the scarcity of food supplies is not only affecting Moreh, but also other parts of the State of Manipur, including National Highway-02, Kangpokpi, as a result of blockades.
- 5 We direct that both the Union Government and the State of Manipur shall ensure that supplies of food, essential medicines and other essential items continue to be distributed in the affected areas so that no part of the population suffers on account of the existing or apprehending blockades.
- 6 The manner in which the blockades should be dealt with is a matter for the law enforcement agencies to determine, bearing in mind all aspects of the humanitarian situation. The Government should explore all possible options, including the air dropping of food supplies, should it become necessary.
- 7 The Court should be apprised on affidavit by the Chief Secretary on the next date of listing of the specific steps taken to ameliorate the situation.
- 8 The Solicitor General seeks a short adjournment to take further instructions on the reports of the Committee, so that a statement can be made before this Court before the next date of listing.
- 9 The Solicitor General has informed the Court that a nodal officer each has been appointed by the State of Manipur and by the Union of India in terms of the previous order to facilitate the work of the Committee and a communication in that regard shall be provided to the Chairperson of the Committee within forty eight hours. The nodal officers shall act as the points of contact for facilitating the meetings and all other directions of the Committee being conveyed on the ground to the authorities concerned.

- 10 The Registry shall share soft copies of the fourth, fifth and sixth reports of the Committee with the Advocates-on-Record representing the parties in these proceedings. The reports should also be shared with the counsel instructing the Solicitor General of India.
- 11 A soft copy of the fourth report shall also be shared with the Secretary, National Legal Services Authority.
- 12 List the proceedings on 6 September 2023.

**IA 167211 of 2023 in WP(C) 576 of 2023**

- 13 Mr Jaideep Gupta, senior counsel, appears in support of the IA.
- 14 A copy of the IA shall be served on Mr Raj Bahadur Yadav, AOR, instructing the Solicitor General so as to enable the State of Manipur to furnish appropriate instructions on the contents of the IA.

**IA 167211 of 2023 in WP(C) 576 of 2023**

- 15 The IA is filed on behalf of the Scheduled Caste community in the State of Manipur, which is stated to be affected by the ongoing violence.
- 16 Mr Lalit Singh, senior counsel, states that as a part of the ameliorative and rehabilitative measures which are to be put in place in pursuance of the directions of this Court, this aspect may also be looked into.
- 17 A copy of the IA shall be served on Mr Raj Bahadur Yadav, AOR, instructing the Solicitor General and shall also be made available to the Committee chaired by Justice Gita Mittal.

**WP(C) 875 of 2023**

- 18 We have heard Mr Huzefa Ahmadi, senior counsel, who appears in support of the petition which raises the issue of the destruction of 642 places of worship.
- 19 A copy of the petition shall be served on Mr Raj Bahadur Yadav, AOR, instructing the Solicitor General.
- 20 In the meantime, we permit the counsel, on his request, to circulate a note in regard to the grievance raised in the petition before the Committee appointed by this Court and the State Government so that appropriate action can be taken.
- 21 List the Petition on 6 September 2023.

**WP(C) 841 of 2023**

- 22 We have heard Mr Huzefa Ahmadi, senior counsel, who appears in support of the petition which raises the issue of providing compensation to persons who are displaced from the State of Manipur and are presently outside the State.
- 23 A copy of the petition shall be served on Mr Raj Bahadur Yadav, AOR, instructing the Solicitor General.
- 24 In the meantime, we permit the counsel, on his request, to circulate a note in regard to the grievance raised in the petition before the Committee appointed by this Court and the State Government so that appropriate measures can be taken.
- 25 List the Petition on 6 September 2023.

**(SANJAY KUMAR-I)****(SAROJ KUMARI GAUR)**



**DEPUTY REGISTRAR**

**ASSISTANT REGISTRAR**